

National Company Law Appellate Tribunal

Principal Bench, New Delhi

Company Appeal (AT) (Ins) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr.

...Appellants

Vs.

**Liquidator, Nizam Deccan Sugars Ltd.
& Ors.**

...Respondents

With

Company Appeal (AT) (Ins) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors.

...Appellants

Vs.

Nizam Deccan Sugars Ltd.

& Ors.

...Respondents

Present:

For Appellants:

Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J., Mr. Harsha T.P.S, Advocate.

For Respondents:

**Mr. Subrahmanyam Bkv, Advocate for R-1 & 2.
Mr. CS Ramakrishna Gupta, Advocate for R-2.
Mr. Hemant Chaudhri and Mr. Piyush Arora,
Advocates for R-3,7.
Mr. PBA Srinivasan, Mr. Avinash Mohapatra, Mr.
Ichchha Kalash and Mr. Parth Tandon,
Advocates for R-8,11.**

ORDER

(Through Virtual Mode)

02.03.2021: Learned Counsel for the Appellants submits that he has an urgent matter in the Hon'ble Supreme Court, therefore, the case may be adjourned.

Learned Counsel for the Respondents submits that the matter is an old one and, therefore, the short adjournment may be allowed.

Learned Counsel for the Appellant is directed to provide the copy of the 'Written Submissions' to the Opponent Counsel in Company Appeal (AT) (Ins) No. 818 of 2019.

Let the matter be fixed on **17th March, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/kam